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IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102
IA-5251/2020
In
IB-236(ND)/2020

IN THE MATTER OF:

LIC Housing Finance Limited

Vs.

K V Developers Private Limited

...FINANCIAL CREDITOR

...RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 12.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Suspended Directors : Mr. Aditya Wadhwa, Mr. Ayush Shrivastava, Advocates for
Suspended Directors, Mr. Aman Agarwal, Mr. Humanshu Agarwal

For the Respondent :

For the Intervener :

ORDER

IA No. 5251/2020:-

The Resolution Professional is present. Counsel for the Suspended Board of Directors is present. During the course of hearing, it has been brought to our notice by the Counsel for the Suspended Board of Directors that the information sought by the Resolution professional has been provided. The Resolution Professional submitted that the audited balance sheet ending 31.03.2020 needs to be worked out by the Suspended Board of Directors. The counsel for the Suspended Board of Directors assured that the same will be got done in due time.

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It is further submitted by the Resolution Professional that Tally data w.e.f., 2012 onwards is required for the purpose of taking decision as to whether the circumstances warrant for conducting the Forensic Audit. In this respect, the parties are directed to convene a meeting on 25.02.2021 at 11:30 AM in the office of the Resolution Professional in order to resolve the issue, failing which the Resolution Professional, if necessary, may pray to seek appropriate relief.

List the matter on 03.03.2021.

-sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

IA-5251/2020
in

IB-236(MD)/2020

Count-III

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IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102
New IA-418/2021
In
IB-236(ND)/2020

IN THE MATTER OF:

LIC Housing Finance Limited

Vs.

K V Developers Private Limited

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 12.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Respondent :

For the Intervener :

ORDER

IA-418/2021:-

The Application is for early hearing of IA-5634/2020 which has already been taken up. Therefore, the IA has become infructuous and the same stands **dismissed.**

— Sd/—

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd/—

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102
IA-5634/2020
In
IB-236(ND)/2020

IN THE MATTER OF:

LIC Housing Finance Limited

Vs.

K V Developers Private Limited

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 12.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. M L Lahoty, Mr. Paban K Sharma, Mr. Anchit Sripat,
Mr. Ashok Panigrahi, Mr. Nabab Singh, Advocates

For the Respondent :

For the Intervener :

ORDER

IA-5634/2020:-

Counsel for the Applicant/Financial Creditor is present. Counsel for the Resolution Professional is present. The Counsel for the Resolution Professional is directed to provide the necessary information, in relation to the appointment of AR and details about the appointment of Transaction Auditor, to the applicant within a week.

List the matter on 03.03.2021.

-sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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